

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA. A. No. 188/2002 in OA No. 119/2000

New Delhi, this 26th day of August, 2002

Hon'ble Shri M. P. Singh, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Premveer Singh
Qr. No. 16, Telephone Exchange
Caly, S-39, Noida, Dt. Gautam Budh Nagar .. Applicant
(Shri Ashok Kumar Sharma, Advocate)

Versus

Secretary
Ministry of Communications & three others .. Respondents

ORDER (in circulation)

Shri M. P. Singh, Member (A)

RA is filed on behalf of the applicant against the order dated 1.7.2002 by which OA No. 119/2000 was disposed of as it 'does not survive anymore' for the reasons recorded therein. Review is sought not on the ground of any error apparent on the face of record but on the ground that the counsel for the review applicant was out of station on 1.7.2002. However, a perusal of the RA reveals that the review applicant has come with same set of facts and grounds for a review of our order dated 1.7.2002 which have already been discussed and taken care of by us in the said order. Therefore, we do not find any valid reason to review the order dated 1.7.2002 under Rule 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 CPC.

2. In this view of the matter, the present RA is not maintainable and is accordingly dismissed.

(Shanker Raju)
Member (J)

(M. P. Singh)
Member (A)

/gtv/